



NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH
(through web-based video conferencing platform)

Item No. 106
CP No. (IB)- 07/9/JPR/2021
Under Section 9 of IBC, 2016

In the matter of:

M/s Pragati International

... Operational Creditor

Versus

M/s Swastik Copper Pvt. Ltd.

... Corporate Debtor

Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. ATUL CHATURVEDI, TECHNICAL MEMBER


Present Through Video Conferencing: -

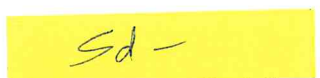
For the Operational Creditor : Nagendra Singh Adha, Proxy Counsel

For the Corporate Debtor : Danish Akhtar, Adv.

ORDER

Heard Mr. Nagendra Singh Adha, Adv. appearing on behalf of Mr. Prabhansh Sharma, Adv. for the Petitioner/ Operational Creditor. Mr. Danish Akhtar, Adv. appearing for the Respondent/ Corporate Debtor. It is submitted by the Learned Counsel for the Petitioner that the matter has been amicably settled and an IA has been filed for withdrawal of main CP electronically in terms of settlement agreement. Learned Counsel for the Petitioner seeks to withdraw this petition. Permission granted. CP No. (IB)- 07/9/JPR/2021 is dismissed as withdrawn.


(Atul Chaturvedi)
Technical Member


(Deep Chandra Joshi)
Judicial Member

August 09, 2023

VG